NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 101/Chd/CHD/2017

In the matter of:

M/s V.I.R. Foods Limited ...Petitioner-Financial Creditor.

Vs

M/s White Water Hospitality

...Respondent-Corporate Debtor.

Pvt. Ltd.

Present: Mr. Aditya Grover, Advocate for the petitioner.

Mr. Anand Chhibbar, Senior Advocate with Mr. Sahil Sharma and Mr. Gaurav Mankotia, Advocates for the

corporate debtor.

Mr. Aditya Grover, Advocate for the petitioner submits that

the arguing counsel Mr. Sumit Jain was still unwell because of dengue

fever and seeks time to file additional affidavit with the documents with

regard to the point raised in the reply and copy of the same has been

supplied to the learned counsel for the respondent. The same be filed in

the registry during course of the day and remove objections, if any. List

on 07.12.2017 for arguments as the learned Senior Counsel for the

respondent submits that he would not be available during the next week.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 24, 2017